

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.1756  
TO BE ANSWERED ON 10.02.2026**

**PREVENTION OF ATROCITIES**

**1756. DR. MALLU RAVI:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of cases registered under the SC/ST (Prevention of Atrocities) Act in Telangana during 2023–24 and 2024–25, district-wise data for Nagarkurnool;
- (b) the number of cases in which chargesheets were filed within sixty days, trials completed, and convictions secured;
- (c) the details of conviction rate for such cases in Nagarkurnool compared to the State and National averages; and
- (d) the number of Exclusive Special Courts and Special Public Prosecutors operational for SC/ST cases covering this constituency?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RAMDAS ATHAWALE)**

- (a): National Crime Records Bureau (NCRB) compiles and publishes year wise statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023. As per the NCRB data for the year 2023, number of cases registered in Telangana under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 is 2284 and in Nagarkurnool district is 51.
- (b): As per NCRB data, 1555 charge sheets have been filed in Telangana during 2023 and trials have been completed in 1136 cases. Conviction has been secured in 58 cases during the year 2023.
- (c): As per the information provided by the State of Telangana, no case has been secured for conviction in Nagarkurnool district during the year 2023. As per NCRB data for 2023, conviction rate of the State of Telegana is 4.2 % for SCs and 7.7% for STs. Similarly, at National Level, conviction rate for SCs is 31.9% and for STs is 24.6%.
- (d): As per the information received from State of Telangana, no Exclusive Special Courts and Special Public Prosecutors in Nagarkurnool district have been established, however, IInd Additional District Judge Court, Mahabudnagar and additional public prosecutor (APP) at District court Mahabubnagar are there to handle cases under the SC/ST (PoA), Act, 1989.

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